

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CA (CAA)-52(PB)/2017**

**IN THE MATTER OF:**

Alchemist Life Science Ltd.

.... Applicant/Petitioner

**Order under Sections 230(1) of the Companies Act**

**Order delivered on 18.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/Petitioner : Shri S. Chakraborty, Advocate  
For the Respondent :

**ORDER**

Affidavit in terms of last order has been filed and it has been clarified that the names of two companies at items Nos. 4 & 5 were erroneously included in the earlier application. It has also been stated that the aforesaid applicants 4 & 5 are not part of the scheme. A revised memo of parties has been filed which is taken on record.

Order reserved.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

18.07.2017  
V. Sethi